

Originating Summons. (Rule 249)

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19 (o.s.)

..... PLAINTIFF.

versus

..... DEFENDANT.

Upon reading the plaint herein and upon hearing Advocate for the plaintiff, I do order that the defendant abovenamed do attend before the Judge in Chambers on the day of 19. at 11 O'clock in the forenoon on the hearing of an application on the part of the Plaintiff for the determination of the following questions:- (Here set out the questions which the plaintiff desires to have determined).

Witness : Chief Justice at Bombay aforesaid, this day of 19.

Prothonotary and Senior Master.

Sealer

The day of 19.

Advocate for the Plaintiff.

Note-If the defendant does not appear at the time and place abovementioned such order will be made and proceedings taken as the Judge may think just and expedient.